

PETITIONER:
STATE OF UTTAR PRADESH & ORS.

Vs.

RESPONDENT:
RAJA JITENDRA SINGH

DATE OF JUDGMENT 18/01/1972

BENCH:

ACT:

U.P. Large Land Holdings Tax Act No. 31 of 1957 and Rules made thereunder-Rule 6-A coming into force out 23 April 1958-Rule whether applicable to assessment year 1365 Fasli-Jurisdiction of High Court in matter of construction of Rule.

HEADNOTE:

The Uttar Pradesh Large Land Holdings Tax Act No. 31 of 1957 came into force on 1 July 1957. The Rules under the Act were published in the U.P. Gazette Extraordinary dated 23 November 1957. Rule 6-A was added to the Rules by an amendment on 23 April 1958. Rule 6-A states that where any land holdings has been legally sub-let by a disabled landholder mentioned in subsection (1) of section 157 of the U.P. Zamindari Abolition and Land Reforms Act, 1950 the holding tax shall be remitted to the extent of that, chargeable on the land sub-let if its annual value was arrived at by multiplying the rent by $10\frac{1}{2}$. The respondent was prior to the abolition of Zamindari in Uttar Pradesh, the Raja of properties consisting of 15 villages in District Rai Bareilly. He was a minor till 3 March 1958 and attained majority on 4 March 1958. The properties were under the management of the Court of Wards from 1945 to 1953, and, thereafter, under the management of the District Judge Rai Bareilly till 4 March 1958. On 1 April, 1958, the Tax Assessment Officer served a notice, under s. 7(2) of the 1957 Act on the respondent, for the assessment Fasli year 1365 commencing on 1 July 1957 and ending on 30 June, 1958. The respondent filed a return and claimed benefit of exemption under Rule 6-A of the said Rules in respect of land which had been sub-let to tenants under the order of the Court of Wards and the District Judge when the respondent's properties were under their management. The claim was rejected. The Commissioner in appeal held that Rule 6-A was not applicable to assessment for the year 1365 Fasli year. The writ petition filed by the respondent challenging the Commissioner's order was allowed by the Single Judge. In appeal by special leave the State contended before this Court that (i) The tax was to be assessed on the annual value of the landholding as on 1 July 1957, and, in as much as Rule 6-A did not come into existence on 1 July 1957, the respondent was not entitled to the benefit of the rule; (ii). Rule 6-A was not applicable because it was not proved that the land was lawfully stabler; (iii) The High Court was Nvrong in issuing the writ on the ground of misconstruction of Rule 6-A by the assessing authorities it was not a patent error.

Held : (i) (a) Rule 6-A is to be read with sections 3, 4 and 5 of the Act. Assessment was for the entire

agricultural year from 1 July 1957 upto 30 June 1958. The land which had been lawfully sub-let by the Court of Ward, and the District Judge could not be in the possession of the respondent in the assessment year. Therefore, in assessing the land holding for the year 1365 Fasli. the respondent was entitled to claim benefit under Rule 6-A in respect of land which had been legally sub-let. The fact that, he became a major from 4 March 1958 did not deprive him of the benefit. [102 D-F]

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(b) The Act came into force on 1 July 1957. The assessment was to be made for the year commencing 1 July 1957. Rules were made under s. 29 of the Act. Rules, obviously came into existence subsequent to the Act coming into force. Rules are procedural. Rules relate to assessments. The assessment is for the entire year. The assessment in the particular instance was made after Rule 6-A came into force. The assessment was pursuant to notice which was delivered on 1 April 1958. The assessment was for the whole year ending 30 June 1958. Therefore, Rule 6-A would be applicable to the assessment which was not only pending but would be upto 30 June, 1958 within which period the rule became effective for the assessment year. The contention that Rule 6-A was not made retrospective and therefore did not apply for an assessment for Fasli 1365 was devoid of merit. [102 H-103 C]

(ii) In the High Court, the State did not dispute the legality of subletting. It was, therefore, not open to the State to raise the contention that the land had not been legally sub-let. [103 D]

(iii) The respondent raised a contention as to the application of Rule 6-A. This is a question of construction of the statute and rules in respect of assessment. The High Court was justified in issuing the writ. [103 E]

JUDGMENT:

CIVIL APPELLATE JURISDICTION : Civil Appeal No. 238 of 1967. Appeal from the judgment and decree dated February 9, 1965 of the Allahabad High Court in Special Appeal No. 310 of 1960.

G. N. Dikshit and O. P. Rana, for the appellant.

J. P. Goyal and R. A. Gupta, for the respondent.

The Judgment of the Court was delivered by

Ray, J.-This is an appeal by special leave from the judgment dated 9 February, 1965 of the High Court at Allahabad dismissing the appeal filed by the State of Uttar Pradesh against the judgment of the learned Single Judge quashing the assessments of the respondent under the Uttar Pradesh Large Land Holding-, Tax Act No. 31 of 1957 (hereinafter referred to as the Act) and further holding that the respondent was entitled to the benefit under rule 6-A of the Uttar Pradesh Large Land Holdings Rules. 1957 (hereinafter referred to as the said Rules).

The respondent Raja was prior to the abolition of Zamindari in the State of Uttar Pradesh the Raja of the properties known as Chandapur Raj consisting of 28 village,; in the Tahsil Maharajganj in the District of Rae Bareilly. The respondent was a minor till 3 March, 1958 and he attained majority on 4 March, 1958. The properties were under the management of the Court of Wards from 1945 to 1953 and thereafter under the management of the District Judge, Rae Bareilly till 4 March, 1958.

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on 1 April, 1958 the Tax Assessment Officer, Maharajganj

Sub-Division served a notice under section 7(2) of the 1957 Act on the respondent for the assessment Fasli year 1365 commencing on 1 July, 1957 and ending on 30 June, 1958. The respondent was required by the said notice to file a return for the agricultural year of the land holding of the respondent. The respondent filed a return and claimed benefit of exemption under rule 6-A of the said Rules in respect of the agricultural land which had been sub-let to tenants under the orders of the Court of Wards and the District Judge when the respondent's properties were under their management. On 16 July, 1958 the Sub-Divisional Officer, Maharajganj being the Assessing Officer dismissed the respondent's claim for exemption in respect of the land holding sub-let and passed an assessment order imposing tax on the land holding of the respondent for the sum of Rs. 62,011.39. It may be stated that the assessment according to the respondent should have been Rs. 34,274-6-10 as a result of the exemption under rule 6-A. The respondent preferred an appeal before the Commissioner, Lucknow Division. The appeal was dismissed. On 9 September, 1958 the Commissioner held that rule 6-A was not applicable to assessment of tax for the 1365 Fasli year.

The respondent thereafter on 29 September, 1958 filed a writ petition in the High Court at Allahabad challenging the validity of the Act and for quashing the assessment orders. The learned Single Judge of the Allahabad High Court on 29 February, 1960 held that the Act was valid and allowed the writ petition in part by holding that the respondent was entitled to the benefit of rule 6-A and therefore quashed the assessment order. The State filed an appeal. The High Court dismissed the appeal and upheld the judgment and order of the learned Single Judge.

Counsel on behalf of the State raised three contentions. First, it was said that tax was to be assessed on the annual value of land holding as on 1 July, 1957 and inasmuch rule 6-A did not come into existence on 1 July, 1957 the respondent was not entitled to the benefit of the rule. Secondly, it was said that rule 6-A was not at all applicable, because it was not proved that the land was lawfully sub-let. Thirdly, it was said that the High Court was wrong in issuing the writ on the ground of misconstruction of rule 6-A by the assessing authorities because it was not a patent error.

The 1957 Act came into force on 1 July, 1957. Section 29 of the Act empowered the State Government to make rules for carrying out the purposes of the Act. The rules were published in the U.P. Gazette, Extraordinary dated 23 November, 1957. Rule 6-A was added to the Rules by an amendment on 23 April,

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1958. The contention on behalf of the State was that because rule 6-A was not made retrospective with effect from 1 July, 1957 but that rule 6-A came into existence on 23 April, 1958, the said rule would not be applicable in respect of assessment commencing 1 July, 1957. This contention is unacceptable as it is unsound. Under section 3 of the Act holding tax at the rates specified in the Schedule of the Act is levied for the agricultural year on the annual value of each land holding. Section 4 of the Act defines 'land holding'. Section 5 of the Act deals with annual value of the land. Rule 6-A states that where any land holding has been legally sub-let by a disabled landholder mentioned in sub-section (1) of section 157 of the U.P. Zamindari Abolition and Land Reforms Act, 1950 the holding tax shall be remitted to the extent of that

chargeable on the land sublet if its annual value were arrived at by multiplying the rent payable by 10 1/2. The respondent was a disabled land-holder within the meaning of section 157 of the Zamindari Abolition and Land Reforms Act, 1950. The land had been lawfully sub-let while the properties were under the management of the Court of Wards and thereafter the District Judge. The contention of the appellant that the respondent became a major on 4 March, 1958 and therefore he could not get benefit of the rule is untenable. Rule 6-A refers to land which has been legally sub-let. Therefore, the sub-letting must be anterior to the making of the rule on 23 April, 1958. The entire fallacy of the appellant is that to make rule 6-A effective from 23 April, 1958 would be to rob rule 6-A of its extent and content in respect of assessment. Rule 6-A is to be read with sections 3, 4 and 5 of the Act. The assessment was for the entire agricultural year from 1 July, 1957 up to 30 June, 1958. The land which had been lawfully sub-let could not be in the possession of the respondent in the assessment year. Therefore in assessing the land holding for the year 1365 Fasli the respondent was entitled to claim benefit under Rule 6-A in respect of land which had been legally sub-let.

Rules are made for carrying out the purposes of the Act. One of the purposes is to assess the land holding for the agricultural year. Rules are in regard to filing of the return and manner and mode of computation of annual value. Exemption under rule 6-A is a benefit in relation to assessment by reason of the process of computing the valuation of land holding.

The contention on behalf of the State that Rule 6-A was not made retrospective and therefore it does not apply is devoid of merit. To accede to the contention of the State would mean that the rules which came into existence on 23 November, 1957 would not at all be applicable to the assessment which commenced on 1 July, 1957. That would be an absurd position. The Act came into force on 1 July, 1957. The assessment was to be made for the

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year commencing 1 July, 1957. Rules were made under section 29 of the Act. Rules obviously came into existence subsequent to the Act coming into force. Rules are procedural. Rules relate to the assessments. The assessment is for the entire year. The assessment in the particular instance was made after rule 6-A came into effect. The assessment was pursuant to notice which was delivered on 1 April, 1958. The assessment was for the whole year ending 30 June, 1958. Therefore, rule 6-A would be applicable to the assessment which was not only pending but would be up to 30 June, 1958 within which period the rule became effective for the assessment year. It is also important to notice that the benefit under rule 6-A accrues to the land holding which has legally sub-let. The land holding fulfils that character during the assessment year with the result that rule 6-A is attracted by the quality of land for quantifying the assessment.

The second contention of the State that the land had not been legally sub-let cannot be entertained. In the High Court the State did not dispute the legality of sub-letting. It is, therefore, no, open to the State to raise that contention.

The third contention of the State that there is no patent error and therefore the High Court was wrong in issuing a writ is unacceptable. The respondent Raja raised a contention as to the application of rule 6-A. This is a

question of construction of the statute and rules in respect of assessment. The High Court was justified in issuing the writ.

The appeal therefore fails and is dismissed with costs.

G.C. Appeal dismissed.

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